

OBC candidates declared ineligible in UPSC exam

2085. DR. T. SUBBARAMI REDDY:

SHRIMATI AMBIKA SONI:

Will the PRIME MINISTER be pleased to state:

(a) whether National Commission for Backward Classes (NCBC) urged Government to rectify the situation where hundreds of Other Backward Classes (OBCs) candidates were declared ineligible for job reservations after clearing Union Public Service Commission (UPSC) exam, if so, the details thereof; and

(b) the action proposed to be taken by Government to resolve the issue in view of simmering discontent among OBCs?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) The National Commission for Backward Classes has requested not to compare pay scales of posts held by the parents of candidates who are employed in PSUs, Banks, Insurance Organizations, Universities, Under etc., Subordinate Judiciary and under Private employment, State Governments Organizations etc. for determining the Non Creamy Layer Status of OBC candidates recommended by the UPSC on the basis of Civil Services Examination - 2015 as salary income cannot be clubbed with the income from other sources. In case of recommendation of name of a candidate by UPSC for service allocation, the candidate is considered for allocation to one of those services by the Government for which he has indicated his preference subject to fulfillment of other conditions like Medical fitness, eligibility for availing reservation etc. as per Civil Services Examination Rules and extant instructions on the subject. Keeping in view the extant instructions the claim of candidates as OBC (non creamy layer) to avail benefit of Reservation under OBC Category were considered by the Government and candidates found eligible have been allocated to various services.

Abolishment of clerical posts

2086. SHRI RAJKUMAR DHOOT: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government has abolished all clerical posts in all Government establishments;

- (b) if so, the details thereof and reasons behind this move of Government;
- (c) whether this move of Government would further complicate the unemployment scenario amongst the youth; and
- (d) if so, whether Government would review the decision and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (d) The Government of India has not abolished all Clerical Posts in all Government establishments. SSC has made recruitment for the posts of Lower Division Clerk (LDC) and Upper Division Clerk (UDC) in respect of vacancies reported by various Ministries/Departments/Sub-ordinate offices of Government of India.

However, the First Cadre Review of Central Secretariat Service was taken up in the year 2001. The Government had accepted recommendations of the committee in the year 2003 that Direct Recruitment LDC in Central Secretariat Clerical Services (CSCS) cadre may be stopped with immediate effect and all posts of LDC in CSCS presently filled through Direct Recruitment mode be abolished as and when these fall vacant. It was also decided to abolish 90% of the posts in the grade of UDC as and when these fall vacant, in future.

Change in criteria for benchmarking of ACR

2087. SHRI RAJEEV SHUKLA: Will the PRIME MINISTER be pleased to state:

- (a) whether there is any proposal to introduce any mechanism to review the performance outcome of Government officials and to change the criteria for benchmarking of Annual Confidential Report (ACR); and
- (b) if so, the details thereof and whether this would be implemented along with implementation of the recommendations of the Seventh Pay Commission?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) The Government of India has accepted the recommendation of the Seventh Pay